

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 17**

**IA 1223/2024 in C.P. (IB)/1A(MB)2017**

CORAM:

**SH. PRABHAT KUMAR            JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 15.07.2024**

NAME OF THE PARTIES:    **U.B. ENGINEERING LTD V/s SANJEEV**  
**MAHESHWARI**

Section 60(5) & 7 of the Insolvency and Bankruptcy Code, 2016

---

**ORDER**

**IA 1223/2024 in C.P. (IB)/1A(MB)2017**

- 1) Mr. Aniruth Purusothaman, Ld. Counsel for the Applicant, Mr. Shyam Kapadia, Ld. Counsel for the Respondent No. 1 and Ms. Ooshma Jain, Ld. Counsel for the Respondent No. 3 are present.
- 2) Counsel for the Respondent No. 3 seeks some time to file and place on record Affidavit in Reply well before the adjourned date thereby duly serving a copy thereof to the other side well in advance. This will be treated as last opportunity. No further time will be afforded to either of Parties for any purpose.
- 3) Stand over to 25.07.2024, for further consideration and hearing.

Sd/-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**